

**COMMITTEE**

**50**

**ON**

**GOVERNMENT ASSURANCES  
(2020-2021)**

**(SEVENTEENTH LOK SABHA)**

**FIFTIETH REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(ACCEDED TO)**

*Presented to Hon'ble Speaker, Lok Sabha on 04/10/2021*

*Presented to Lok Sabha on 01/12/2021*



**LOK SABHA SECRETARIAT  
NEW DELHI**

**December, 2021/ Agrahayana, 1943 (Saka)**

---

## CONTENTS

	Page
Composition of the Committee on Government Assurances (2020-2021)	(iii)
Introduction	(iv)
Report	1-3
Appendix-I Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee at their sitting held on 12 April, 2021	4-5
Appendices-II to XIV	

### **Requests for Dropping of Assurances (Acceded to)**

II.	USQ No. 2380 dated 05.02.2014 regarding 'Augmentation of Staff Strength of CBI'	6-7
III.	USQ No. 1192 dated 10.02.2020 regarding 'Status of Classical Language to Marathi'	8-10
IV.	(i) USQ No. 4274 dated 07.08.2014 regarding 'Security Personnel in Trains'	11-18
	(ii) SQ No. 61 dated 27.11.2014 regarding 'Safety and Security of Railway Passengers'	
	(iii) USQ No. 1125 dated 02.03.2015 regarding 'Safety of Passengers'	
V.	USQ No. 2406 dated 26.12.2018 regarding 'Abu Road to Ambaji Rail Link'	19-20
VI.	USQ No. 2659 dated 03.01.2018 regarding 'Semi High Speed Corridors'	21-23
VII.	USQ No. 756 dated 20.12.2017 regarding 'Creation of GRP Posts'	24-26
VIII.	USQ No. 1373 dated 24.07.2017 regarding 'Special Police Force for Safety of Tourists'	27-30
IX.	USQ No. 692 dated 04.08.2011 regarding 'GRP Railway Station'	31-34
X.	USQ No.3278 dated 06.12.2016 regarding 'Enemy Property'	35-38

XI.	(i) USQ No. 1709 dated 20.12.2018 regarding 'Promotion of Sports'	39-43
	(ii) USQ No. 895 dated 07.02.2019 regarding 'Development of Sports'	
XII.	(i) USQ No. 6 dated 02.02.2018 regarding 'Complaints of Sexual Harassment'	44-47
	(ii) USQ No. 1256 dated 28.06.2019 regarding 'Internal Complaints Committee'	
XIII.	Minutes of the Sitting of the Committee on Government Assurances held on 12 April, 2021	48-51
XIV.	Minutes of the Sitting of the Committee on Government Assurances held on 29 September, 2021	52-53

**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2020 - 2021)**

**SHRI RAJENDRA AGRAWAL** - Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben Dhirubhai Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant@

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

---

\* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

@ Shri Pashupati Kumar Paras ceased to be a Member of the Committee w.e.f. 7.7.2021 due to his induction in the Union Council of Ministers.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Fiftieth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2020-2021) at their sitting held on 12 April, 2021 *inter-alia* considered Memorandum Nos. 49 to 68 containing requests received from various Ministries/Departments for dropping of 26 pending Assurances and decided to drop 15 Assurances.

3. At their sitting held on 29 September, 2021, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

29 September, 2021

-----  
07 Asvina, 1943 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

## **REPORT**

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2020-2021) considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 26 pending Assurances at their sitting held on 12 April, 2021.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 15 Assurances :-

<b>S. No.</b>	<b>SQ/USQ No. &amp; Date</b>	<b>Ministry</b>	<b>Subject</b>
1.	USQ No. 2380 dated 05.02.2014	Personnel, Public Grievances and Pensions (Department of Personnel and Training)	Augmentation of Staff Strength of CBI (Appendix – II)
2.	USQ No. 1192 dated 10.02.2020	Education (Department of Higher Education)	Status of Classical Language to Marathi (Appendix – III)
3.	(i) USQ No. 4274 dated 07.08.2014  (ii) SQ No. 61 dated 27.11.2014	Railways	(i) Security Personnel in Trains  (ii) Safety and Security of Railway Passengers

<b>S. No.</b>	<b>SQ/USQ No. &amp; Date</b>	<b>Ministry</b>	<b>Subject</b>
	(iii) USQ No. 1125 dated 02.03.2015		(iii) Safety of Passengers (Appendix – IV)
4.	USQ No. 2406 dated 26.12.2018	Railways	Abu Road to Ambaji Rail Link (Appendix – V)
5.	USQ No. 2659 dated 03.01.2018	Railways	Semi High Speed Corridors (Appendix – VI)
6.	USQ No. 756 dated 20.12.2017	Railways	Creation of GRP Posts (Appendix – VII)
7.	USQ No. 1373 dated 24.07.2017	Tourism	Special Police Force for Safety of Tourists (Appendix – VIII)
8.	USQ No. 692 dated 04.08.2011	Railways	GRP Railway Station (Appendix – IX)
9.	USQ No.3278 dated 06.12.2016	Home Affairs	Enemy Property (Appendix – X)
10.	(i) USQ No. 1709 dated 20.12.2018 (ii) USQ No. 895 dated 07.02.2019	Youth Affairs and Sports (Department of Sports)	(i) Promotion of Sports (ii) Development of Sports (Appendix – XI)
11.	(i) USQ No. 6 dated 02.02.2018 (ii) USQ No. 1256 dated 28.06.2019	Women and Child Development	(i) Complaints of Sexual Harassment (ii) Internal Complaints Committee (Appendix – XII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 15 Assurances are given in Appendices -II to XII.

5. The Minutes of the sitting of the Committee dated 12 April, 2021, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XIII.

NEW DELHI;

29 September, 2021

-----

07 Asvina, 1943 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**



**COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 12 April, 2021

Sl. No.	Memo No.	Question/Discussion on References	Ministry	Department	Brief Subject
1	49	USQ No. 3582 dated 07.12.2016	Law and Justice	Legislative Department	Implementation on Uniform Civil Code
2	50	USQ No. 2380 dated 05.02.2014	Personnel, Public Grievances and Pensions	Department of Personnel and Training	Augmentation of Staff Strength of CBI
3	51	SQ No. 163 dated 27.07.2017 (Supplementary by Shri Rattan Lal Kataria, M.P.)	Road Transport and Highways	-	Ahmedabad-Vadodara Expressway
4	52	USQ No. 1192 dated 10.02.2020	Education	Department of Higher Education	Status of Classical Language to Marathi
5	53	(i) USQ No. 4274 dated 07.08.2014  (ii) SQ No. 61 dated 27.11.2014  (iii) USQ No. 1125 dated 02.03.2015	Railways	-	(i) Security Personnel in Trains  (ii) Safety and Security of Railway Passengers  (iii) Safety of Passengers
6	54	USQ No. 2481 dated 26.12.2018	Railways	-	Safety of Women in Trains
7	55	USQ No. 2406 dated 26.12.2018	Railways	-	Abu Road to Ambaji Rail Link
8	56	USQ No. 2659 dated 03.01.2018	Railways	-	Semi High Speed Corridors
9	57	USQ No. 756 dated 20.12.2017	Railways	-	Creation of GRP Posts
10	58	USQ No. 1618 dated 13.02.2019	Railways	-	Crimes in Moving Trains

<b>Sl. No.</b>	<b>Memo No.</b>	<b>Question/Discussion References</b>	<b>Ministry</b>	<b>Department</b>	<b>Brief Subject</b>
11	59	SQ No. 4 dated 19.11.2009	Railways	-	Crimes in Trains
12	60	USQ No. 1373 dated 24.07.2017	Tourism	-	Special Police Force for Safety of Tourists
13	61	USQ No. 692 dated 04.08.2011	Railways	-	GRP Railway Station
14	62	USQ No. 1588 dated 12.02.2019	Agriculture and Farmers Welfare	Department of Agriculture and Farmers Welfare	Report by CMs Sub-Group on MGNREGS
15	63	USQ No. 3278 dated 06.12.2016	Home Affairs	-	Enemy Property
16	64	(i) USQ No. 1709 dated 20.12.2018 (ii) USQ No. 895 dated 07.02.2019	Youth Affairs and Sports	Department of Sports	(i) Promotion of Sports (ii) Development of Sports
17	65	(i) USQ No. 6 dated 02.02.2018 (ii) USQ No. 1256 dated 28.06.2019	Women and Child Development	-	(i) Complaints of Sexual Harassment (ii) Internal Complaints Committee
18	66	(i) USQ No. 2936 dated 10.07.2019 (ii) USQ No. 5128 dated 24.07.2019 (iii) USQ No. 3818 dated 11.12.2019	Commerce and Industry	Department for Promotion of Industry and Internal Trade	(i) National Welfare Board (NWB) for Traders (ii) Online E-Commerce (iii) National Retail Policy
19	67	USQ No. 3049 dated 17.12.2015	Power	-	Hydro Dam Project on Siang River
20	68	SQ No. 261 dated 03.08.2017 (Supplementary by Shri Anandrao Adsul, M.P.)	Jal Shakti	Department of Water Resources, RD & GR	Desiltation of Ganga River



LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 50

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2380 dated 05.02.2014 regarding "Augmentation of Staff Strength of CBI."

On 05 February, 2014, Dr. Mahendrasinh P. Chauhan, M.P., addressed an Unstarred Question No. 2380 to the Prime Minister. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) vide O.M. No. 235/02/2014-AVD-II dated 28 October, 2020 have stated as under:-

"The proposal for creation of 711 posts in various ranks in the Central Bureau of Investigation (CBI) as referred to in the said Question has been withdrawn by the Bureau".

4. In view of the above, the Ministry with the approval of Minister of State for Personnel, Public Grievances and Pensions, has requested the Committee to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED : 06/04/2021

GOVERNMENT OF INDIA  
 MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
 (DEPARTMENT OF PERSONNEL AND TRAINING)  
 LOK SABHA  
 UNSTARRED QUESTION NO. 2380  
 (TO BE ANSWERED ON 05.02.2014)

**AUGMENTATION OF STAFF STRENGTH OF CBI**

†2380. DR. MAHENDRASINH P. CHAUHAN:

Will the PRIME MINISTER be pleased to state:

- (a) the present strength of employees in the Central Bureau of Investigation (CBI), category-wise and the number of cases entrusted to the CBI during the last three years and the current-year, year-wise;
- (b) whether the Government proposes to increase the number of employees in CBI in view of the increasing demand of CBI inquiry; and
- (c) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a): The strength of employees in CBI category-wise as on 01.01.2014 is as under :-

Category	Sanctioned Strength	Actual Strength	Vacancy
Executive	4,544	4,017	527
Legal	340	271	69
Technical	160	106	54
Ministerial	1,560	1,354	206
Canteen Staff	70	48	22
<b>TOTAL</b>	<b>6,674</b>	<b>5796</b>	<b>878</b>

The year-wise number of cases registered by CBI during the last three years i.e. 2011, 2012 & 2013 are as under:-

Year	Number of Cases registered
2011	1003
2012	1048
2013	1131

(b) & (c): Government has received a proposal from CBI to create 2063 posts in different ranks for strengthening of CBI in phases. A proposal for creation of 711 posts in various ranks in Phase-I is under examination.

\*\*\*\*\*



Appendix-III

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 52

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1192 dated 10.02.2020 regarding "Status of Classical Language to Marathi".

-----

On 10 February, 2020, Shri Gopal Chinnaya Shetty, M.P., addressed an Unstarred Question No. 1192 to the Minister of Human Resource Development (now known as Ministry of Education). The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Education (Department of Higher Education) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Education (Department of Higher Education) vide O.M. F. No. 1-4/2020/L-II dated 15 January, 2021 has stated as under:-

"The reply of the Assurance was framed on the basis of inputs from the Ministry of Culture and this matter was taken up with the Ministry of Culture for accepting the transfer of Lok Sabha Assurance. However, the Ministry of Culture *vide* their letter dated 21.12.2020 informed that the Committee on Government Assurances (CoGA) has dropped the similar Assurance of that Ministry and the Status of the Assurances has been provided by them. The Ministry of Culture has stated that a Committee has been formed to review the criteria to classify a language as Classical Language and also find out the other languages which are likely to become eligible to be classified as Classical Language. Inter Ministerial consultation will also follow and no time frame has been finalized for examining the matter. The Ministry of Culture has suggested that Hon'ble Committee on Government Assurances may be requested to drop the Assurance on similar lines."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Education, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 06/04/2021

New Delhi

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION  
LOK SABHA  
UNSTARRED QUESTION NO.1192  
TO BE ANSWERED ON 10.02.2020

STATUS OF CLASSICAL LANGUAGE TO MARATHI

†1192. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the proposal of Maharashtra Government for granting status of classical language to Marathi was referred to the Language Expert Committee for consideration;
- (b) if so, the date on which the Government received the said proposal of the Maharashtra Government and the date on which the said proposal was referred to the Language Expert Committee for consideration;
- (c) whether the Government has received the report of the said Committee;
- (d) if so, the details of the recommendations made by the said Committee and the date on which the Government received the said report;
- (e) whether the Government has taken any action on the recommendations made by the Committee; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SHRI RAMESH POKHRIYAL 'NISHANK')

(a) & (b) : Yes Sir, a proposal was received in the Ministry of Culture on 19.11.2013 and forwarded to Linguistic Experts Committee for its consideration on 14.03.2014.

(c) to (f) : The Linguistic Expert Committee has submitted its report on 06.02.2015, however, in the light of several Writ Petitions filed by Shri R. Gandhi in the Hon'ble High Court of Judicature at Madras on the subject, it was decided to wait for the outcome of the Writ Petitions. The Hon'ble High Court of Judicature at Madras has disposed off the Writ Petitions vide common order dated 8.8.2016 declining to interfere in the matter. The proposal is again under active consideration of the Government. The Government is in process of reviewing of criteria for classification of language as classical language for which consultations are going on.

---

\*\*\*\*\*



**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 53

*Appendix-IV*

Subject:                    Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 4274 dated 07 August, 2014 regarding "Security Personnel in Trains" (Annexure-I).
- (ii) Starred Question No. 61 dated 27 November, 2014 regarding "Safety and Security of Railway Passengers" (Annexure-II).
- (iii) Unstarred Question No. 1125 dated 02 March, 2015 regarding "Safety of Passengers" (Annexure-III).

----

The above mentioned Questions were addressed by various M.Ps., to the then Ministers of Railways. The contents of the Questions along with the replies of the Ministers are as given in Annexures I, II and III.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2015/Sec(E)/PQL-6(Part) dated 01 January, 2021 has stated as under:-

" The proposal for sanction of additional 4192 posts has not been agreed to by the Ministry of Finance. However, out of the existing sanctioned strength and personnel, 8 Mahila Companies and one Mahila RPSF Battalion has been formed and existing women staff posted.

In addition, Ministry of Railways (Railway Protection Force) has recruited a large number of women staff in the ranks of Sub-Inspectors and Constables as part of the recent recruitments, wherein, out of 10,538 vacancies notified for Sub-Inspector (SI), Constable (Executive) and Constable (Ancillary), 4,422 (42% of the notified posts) women RPF personnel were recruited. Due to this, the percentage of Women Staff (Non-Gazetted) in the Railway Protection Force has increased from 3 % earlier, to 9 % of the total sanctioned strength currently.



Furthermore, in order to give a more focused attention to the security of women over the Railway System, the following measures have also been implemented:

- (i) Security Help Line number 182 is operational (24X7) over Indian Railways for security related assistance to passengers.
- (ii) Through various social media platforms viz. Twitter, Facebook, etc., Railways are in regular touch with passengers including women to enhance security of passengers and to address their security concerns.
- (iii) Regular drives are conducted against entry of male passengers into compartments reserved for women passengers and persons apprehended are prosecuted under section 162 of The Railways Act, 1989.
- (iv) Ladies Special trains running in Metropolitan cities are being escorted by lady RPF personnel. In other trains, where escorts are provided, the train escorting parties have been briefed to keep extra vigil on the lady passengers travelling alone, ladies coaches en-route and at halting stations.
- (v) Special Lady Squads like 'Bhairvi', 'Virangana', 'Shakti' have also been formed to ensure safety and security of women passengers.
- (vi) CCTV cameras have been provided in 2136 coaches and 627 Railway stations for enhancing security of passengers.
- (vii) A new initiative called 'Meri Saheli' for focused attention to security of women passengers in long distance trains has been implemented by Indian Railways.

5. Further, the Ministry of Railways has stated that it has taken all possible measures for implementation of the Assurances and no further action can be taken in this regard. In view of this position, the Ministry with the approval of the Minister of Railways has requested the Committee to drop the above mentioned three Assurances.

The Committee may consider.

NEW DELHI

DATED: 06 | 04 | 2021

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
LOK SABHA

AUNEXURE - I

UNSTARRED QUESTION NO: 4274

ANSWERED ON: 07.08.2014

SECURITY PERSONNEL IN TRAINS

DUSHYANT CHAUTALA

Will the Minister of

RAILWAYS

be pleased to state:-

- (a) the number of Railway Protection Force (RPF) currently deployed for the safety and security of railway passengers indicating the number of women constables;
- (b) whether the railways propose to increase the deployment of security personnel at railway stations and in running trains and stations including creation of special women protection wing in trains; and
- (c) if so, the details thereof along with the present status of each of these proposals?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) As on 01.01.2014, there are 57116 Force personnel of Railway Protection Force (RPF), including 1403 women personnel, deployed for the safety and security of railway passengers and railway property.

(b) &(c) Yes, Madam. In order to increase the deployment of security personnel at railway stations and in running trains, the Railways are in the process of filling up of 17087 vacancies of Constables. Apart from this, 1056 additional posts have already been created for 8 Mahila Companies. A proposal for creation of another 4192 posts of Mahila Companies is under consideration.



GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
LOK SABHA

STARRED QUESTION NO: 61

ANSWERED ON: 27.11.2014

SAFETY AND SECURITY OF RAILWAY PASSENGERS

ANIRUDHAN SAMPATH

ARJUN CHARAN SETHI

Will the Minister of

RAILWAYS

be pleased to state:-

- (a) the number of incidents involving robbery, theft, murder, harassment of children and women reported in running trains during the last three years and the current year, year-wise;
- (b) whether the Railways have put any comprehensive mechanism to ensure safety and security of passengers particularly women passengers in the trains;
- (c) if so, the details thereof along with the responsibilities assigned to the State Authorities and the Railways; and
- (d) the other steps taken/proposed to be taken by the Railways to improve safety and security of passengers and also prevent recurrence of such incidents in future?

ANSWER

MINISTER OF RAILWAYS (SHRI SURESH PRABHAKAR PRABHU)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 61 BY DR. A. SAMPATH AND SHRI ARJUN CHARAN SETHI TO BE ANSWERED IN LOK SABHA ON 27.11.2014 REGARDING SAFETY AND SECURITY OF RAILWAY PASSENGERS

(a): The number of cases of robbery, theft, murder, harassment of children and women reported in trains over Indian Railway during the years 2011, 2012, 2013 and 2014 (Upto October) is as under:

YEAR	Robbery	Theft	Murder	Harassment of women and children
2011	225	9230	27	106
2012	448	8225	29	165
2013	532	9191	32	242
2014 (Upto Oct)	276	7741	17	245

(b) & (c): At present a three tier security mechanism of Government Railway Police (GRP), Railway Protection Force (RPF) and District Police is in place over Indian Railways in which prevention and detection of crime, including crime against women passengers and children, in Railway premises at running trains are the responsibility of States through their GRPs. Accordingly, the cases of crime on Railways are reported, registered and investigated by the GRP. RPF supplements the efforts of GRP by deploying its staff for escorting of important trains in affected areas and access control duties at important and sensitive stations.

Concerned District Police are responsible for security of tracks, bridges and tunnels.

(d): The other steps taken/proposed to be taken by the Railways to improve safety and security of passengers and also to prevent recurrence of such incidents in future are as under:-

1. All the ladies special trains running in Metropolitan cities are being escorted by lady RPF constables.
2. The ladies compartments in local trains are being escorted by RPF and GRP during peak / non-peak hours. Staff deployment is made during late night and early morning local trains to ensure proper security to the lady passengers.
3. On vulnerable and identified routes/ sections, 1300 trains (on an average) are escorted by Railway Protection Force daily, in addition to 2200 trains escorted by Government Railway Police of different States daily.
4. Out of actual deployed strength 55820 RPF personnel there are 1444 lady personnel in service out of which 759 are deployed for escorting of trains.
5. In addition, 08 Mahila Vahinis consisting of 1056 lady personnel have been sanctioned.
6. Creation of 4192 lady personnel have been announced in Railway Budget 2014-15. The proposal is at present under consideration of Ministry of Finance.
7. An Integrated Security System consisting of electronic surveillance of vulnerable stations through Close Circuit Television Camera Network, access control, Anti-sabotage checks has been finalized to strengthen surveillance mechanism over 202 sensitive Railway stations.
8. An All India Security Helpline '1800-111-322' has been operational at Railway Board to enable passengers to seek security related assistance round the clock.
9. To create a more effective security mechanism over Indian Railways, a proposal for amendment in the RPF Act has been moved by the Ministry of Railways with the approval of the Ministries of Law and Justice and Home Affairs. This will empower the RPF to deal with serious crimes in passenger areas.
10. RPF holds regular coordination meetings with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).



GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
LOK SABHA

UNSTARRED QUESTION NO: 1125

ANSWERED ON: 02.03.2015

SAFETY OF PASSENGERS

RANJANBEN BHATT

DUSHYANT CHAUTALA

NITYANAND RAI

ARJUN RAM MEGHWAL

A.T. (NANA) PATIL

P. KARUNAKARAN

KRISHNAN NARAYANASAMY RAMACHANDRAN

SHIVAJI ADHALRAO PATIL

JAGDAMBIKA PAL

Will the Minister of

RAILWAYS

be pleased to state:-

- (a) the number of incidents involving robbery, theft, murder, harassment of children and women reported in moving trains during the last three years and the current year, year-wise;
- (b) whether the Railways have established any comprehensive mechanism to ensure safety and security of passengers particularly women passengers in the trains;
- (c) if so, the details thereof along with the responsibilities assigned to the State Authorities and the Railways;
- (d) the other steps taken/proposed to be taken by the Railways to improve safety and security of passengers and also prevent recurrence of such incidents in future; and
- (e) whether the Railways propose to launch any Helpline Service for women and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO.1125 BY SHRIMATI RANJANBEN BHATT, SHRI K.N. RAMACHANDRAN, SHRI NITYANAND RAI, SHRI JAGDAMBIKA PAL, SHRI ARJUN MEGHWAL, SHRI P. KARUNAKARAN, SHRI ADHALRAO PATIL SHIVAJIRAO, SHRI DUSHYANT CHAUTALA, AND SHRI A.T. NANA PATIL TO BE ANSWERED IN LOK SABHA ON 02.03.2015

## REGARDING SAFETY OF PASSENGERS

(a): The number of cases of robbery, theft, murder, harassment of children and women reported in trains over Indian Railway during the years 2012, 2013, 2014 and 2015 (Upto January) is as under:

YEAR	Robbery	Theft	Murder	Harassment of women and children
2012	448	8225	29	165
2013	532	9191	32	242
2014	471	11460	30	312
2015	47	966	3	28(Upto January)

(b) and (c): At present a three tier security mechanism of Government Railway Police (GRP), Railway Protection Force (RPF) and District Police is in place over Indian Railways in which prevention and detection of crime, including crime against women passengers and children, in Railway premises and running trains are the statutory responsibility of States which they discharge through their GRPs. Accordingly, the cases of crime on Railways are reported, registered and investigated by the GRP.

RPF supplements the efforts of GRP by deploying its staff for escorting of important trains in affected areas and access control duties at important and sensitive stations.

Concerned District Police are responsible for security of tracks, bridges and tunnels.

(d): The other steps taken/proposed to be taken by the Railways to improve safety and security of passengers and also to prevent recurrence of such incidents in future are as under:-

1. All the ladies special trains running in Metropolitan cities are being escorted by lady RPF constables.
2. The ladies compartments in local trains are being escorted by RPF and GRP during peak / non-peak hours. Staff deployment is made during late night and early morning local trains to ensure proper security to the lady passengers.
3. On vulnerable and identified routes/ sections, 1300 trains (on an average) are escorted by Railway Protection Force daily, in addition to 2200 trains escorted by Government Railway Police of different States daily.
4. 12 Mahila Vahinis (women RPF companies) have been sanctioned to strengthen security of women passengers in suburban section of metropolitan cities.
5. Creation of 4192 posts of lady RPF personnel has been announced in Railway Budget 2014-15. The proposal is at present under consideration of Ministry of Finance.
6. An Integrated Security System consisting of electronic surveillance of vulnerable stations through Close Circuit Television Camera Network, access control, Anti-sabotage checks has been finalized to strengthen surveillance mechanism over 202 sensitive Railway stations.
7. To empower the RPF to create a more effective security mechanism over Indian Railways, a proposal for amendment in the RPF Act has been moved by the Ministry of Railways with the approval of the Ministries of Law and Justice and Home Affairs.
8. RPF holds regular coordination meetings with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).



(e): An All India Security Helpline '1800-111-322' has been operational at Railway Board from August, 2014 to enable all rail passengers including ladies in distress to seek security related assistance round the clock.

Appendix - V

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 55

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2406 dated 26.12.2018 regarding "Abu Road to Ambaji Rail Link".

On 26 December, 2018, Shri Devji M. Patel, M.P., addressed an Unstarred Question No. 2406 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M.No.2018/W-I/NWR/PQL/WS/01 dated 05 January, 2021 has stated as under:-

"Taranga Hill-Abu Road via Ambaji new line project (89.38 Km) has been examined and it has been decided to take forward the project if State Government provides land free of cost and shares 50% cost of construction. State of Government has not given consent for the same and project could not be taken forward."

4. In view of the above, the Ministry, with the approval of the Minister of Railways has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 06/04/2021  
NEW DELHI



**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2406  
TO BE ANSWERED ON 26.12.2018**

**ABU ROAD TO AMBAJI RAIL LINK**

**†2406. SHRI DEVJI M. PATEL:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether rail link from Abu Road to Ambaji has been sanctioned in the Rail Budget for 2017;**
- (b) if so, the details thereof;**
- (c) the total length of the said rail line along with total cost of the said project;**
- (d) whether any time-frame has been fixed for survey and starting of construction work of the said rail line; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

**(a) to (e): Taranga Hill-Abu Road via Ambaji new line project has been included in the Budget 2017-18 subject to requisite approvals. Final Location Survey (FLS) has been taken up.**

\*\*\*\*\*

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2659 dated 03.01.2018 regarding "Semi High Speed Corridors".

On 03 January, 2018, Dr. Gokaraju Ganga Raju, M.P., addressed an Unstarred Question No. 2659 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2017/Mobility/15/15 dated 14 December, 2018 had requested to drop the Assurance on the following grounds:-

"Determination of terms and conditions of the Agreement, terms of reference, scope of the study and the cost of study are a part of the process and procedure adopted for signing an Agreement between parties to the Agreement. As such the underlined part as pointed out by the Lok Sabha Secretariat may not form an Assurance"

4. The above request for dropping of the Assurance was not acceded to by the Committee at their sitting held on 24 January 2020. The Committee accordingly presented their 12th Report (17th Lok Sabha) on 23 September, 2020 and desired that the matter may be pursued vigorously with the German side for implementing the Assurance at the earliest.

5. However, the Ministry of Railways *vide* O.M. No. 2017/Mobility/15/15 dated 13 January, 2021 has stated as under:-

"As raising of speed on existing lines beyond 160 kmph would entail large scale traffic disruption, therefore it has been decided as a general policy, that speed raising of existing lines shall be carried out only for 160 kmph. Therefore, Chennai-Kazipet section is presently not being considered for raising to 200 kmph. As such the terms and conditions of the agreement, terms of reference, scope of the study and the cost of study no longer exist."

6. In view of the above, the Ministry, with the approval of Minister of Railways, has requested the Committee to drop the above Assurance.

The Committee may reconsider.

DATED:- 06/04/2021  
NEW DELHI



**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2659  
TO BE ANSWERED ON 03.01.2018**

**SEMI HIGH SPEED CORRIDORS**

**2659. DR. GOKARAJU GANGA RAJU:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether it is a fact that German Railways will assist Indian Railways to make country's existing rail corridors semi-high speed and if so, the details thereof;**
- (b) whether it is also a fact that a joint declaration of intent was signed between Ministry of Railways and Germany regarding carrying out of feasibility study on existing 643 km Chennai-Kazipet corridor of Indian Railways by German Railways for increasing the speed of passenger trains to 200 kmph on 50:50 percent cost sharing basis;**
- (c) if so, the details thereof; and**
- (d) whether German Railways is likely to undertake more such projects for Indian Railways and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

**(a) & (b): Yes, Madam. A Joint Declaration of Intent was signed on 10<sup>th</sup> October, 2017 at New Delhi between the Ministry of Railways of the**

Republic of India and the Federal Ministry of Transport and Digital Infrastructure of the Federal Republic of Germany for carrying out a feasibility study on the existing Chennai-Kazipet corridor of Indian Railways for upgrading the current passenger services to Semi High Speed (SHS) upto 200 kmph.

(c): The study shall be started after signing a separate Agreement between both the parties determining the final terms and conditions of the implementation of the feasibility study. The cost of the feasibility study shall be shared 50:50 percent by both the parties.

The terms and conditions of the Agreement, terms of reference & scope of the study and the cost of study are under discussion with the German side.

(d): No such project (Semi High Speed) on any other corridor of Indian Railways network other than Chennai-Kazipet corridor is being undertaken by German Railways.

\*\*\*\*\*

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 756 dated 20.12.2017 regarding "Creation of GRP Posts".

----

On 20 December, 2017, Dr. Kirit Somaiya, M.P., addressed an Unstarred Question No. 756 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2017/Sec(Spl)/120/8 dated 19 January, 2021 has stated as under:-

"The proposal for creation of posts in Government Railway Police (GRP)/Maharashtra was under examination in consultation with GRP authorities of Maharashtra. However, Indian Railways has to implement strict austerity measures in view of the crisis created by pandemic COVID-19. Therefore, it has been decided not to process for creation of any fresh post."

4. In view of the above, the Ministry, with the approval of the Minister of Railways, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED:- 06/04/2021  
NEW DELHI



Annexure

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO.756  
TO BE ANSWERED ON 20.12.2017**

**CREATION OF GRP POSTS**

**756. DR. KIRIT SOMAIYA:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Government of Maharashtra has created 640 posts for Government Railway Police without approval of the Ministry;**
- (b) if so, the details thereof;**
- (c) whether the Railways has received request from Maharashtra Government for ex-post-facto sanction and release of 50% reimbursement of cost incurred for creation of these posts;**
- (d) if so, the details thereof; and**
- (e) the present status of the ex-post-facto sanction and the time by which 50% cost incurred for this purpose will be reimbursed?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

**(a) to (e): As per extant provisions for creation of posts in GRP, proposal is required to be forwarded by State Government concerned, to concerned Zonal Railways, duly vetted by State Finance & Home Departments. The proposal is further examined by associate Finance of concerned Zonal Railways and with the approval of General Manager, proposal is forwarded to Railway Board for sanction.**

...2/-

A request has been received from State Government of Maharashtra for post facto approval of 640 posts in Government Railway Police (GRP) and reimbursement of 50% of expenditure incurred on these posts. Since these posts were unilaterally created by State Government concerned, above request of State Government of Maharashtra has been forwarded to concerned Zonal Railways. Proposal is under different stages of examination between concerned Zonal Railways and GRP Maharashtra.

\*\*\*\*\*



**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
MEMORANDUM No. 60

*Appendix - VIII*

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1373 dated 24.07.2017 regarding "Special Police Force for Safety of Tourists"

----

On 24 July, 2017, Shri Rattan Lal Kataria and Dr. Gokaraju Ganga Raju, M.Ps., addressed an Unstarred Question No. 1373 to the Minister of Tourism. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Tourism within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Tourism *vide* O.M.No.1.TT.I(25)/2015 dated 19 June, 2018 had requested to drop the Assurance on the following grounds:-

"That 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. As such, the prevention of crime, including crimes against tourists is the primary responsibility of State Governments/Union Territories. Since this is a matter of the State Govt. and Ministry of Tourism has no control, this may take indefinite time. "

4. The above request for dropping of the Assurance was not acceded to by the Committee at their sitting held on 11 July 2018. The Committee accordingly presented their 86<sup>th</sup> Report (16th Lok Sabha) on 08 January, 2019. The Committee were of the view that an Assurance cannot be dropped merely on the ground that the matter is a State subject as it is incumbent upon the Ministry to find ways and means to prevail upon the State Governments and make them fall in line especially in matters like safety of tourists which is crucial for the economy. Tourism being an important sector, the Committee would like the Ministry to pursue the matter earnestly and implement the Assurance expeditiously.

5. However, the Ministry of Tourism *vide* O.M. No. 1.TT.I(25)/2017 dated 16 December, 2020 have stated as under:-

"The Ministry has already forwarded a copy of the study conducted by Indian Institute of Tourism and Travel Management (IITTM), an autonomous institute under Ministry of Tourism to take necessary action with references to creation of Tourist Police. The matter has also been taken up with Ministry of Home Affairs and as desired by them, a list of 25 sites which they would take on priority basis of manning the tourist police personnel and a training module developed by Indian Institute of Tourism and Travel Management (IITTM), Noida have been forwarded to Ministry of Home Affairs. Since this is a matter of the State Government and Ministry of Tourism has no control on this, this may take indefinite time."



6. In view of the above, the Ministry, with the approval of the Minister of State (IC) for Tourism, has again requested to drop the above Assurance.

The Committee may reconsider.

NEW DELHI

DATED : 06/04/2021

**GOVERNMENT OF INDIA  
MINISTRY OF TOURISM**

**LOK SABHA  
UNSTARRED QUESTION NO.1373  
ANSWERED ON 24.07.2017**

**SPECIAL POLICE FORCE FOR SAFETY OF TOURISTS**

**1373. SHRI RATTAN LAL KATARIA:  
DR. GOKARAJU GANGA RAJU:**

**Will the Minister of TOURISM be pleased to state:**

- (a) whether Indian Institute of Travel and Tourism Management has recommended the creation of a Special Police Force with uniforms sporting Incredible India Logo, for the safety of tourists;**
- (b) if so, the details thereof;**
- (c) whether the said Tourist Police will be administered by the Union Government or the State Government and if so, the details thereof;**
- (d) whether tourism sector in India is creating employment in conformity with tourism policy which is expected to almost double in a decade; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)  
(DR. MAHESH SHARMA)**

**(a), (b) & (c): IITTM in its study titled "Functioning of Tourist Police in States/UTs and Documentation of Best Practices" has recommended introduction of the Tourist Police with uniforms sporting Incredible India Logo for the safety and security of the tourists.**

**It has been recommended that the Tourist Police should work under the control of District Police Administration of the concerned State with policing power exclusively for maintaining the safety and security of tourist.**

**(d) & (e): As per the 2<sup>nd</sup> Tourism Satellite Account of India (TSA) - 2009-10 and subsequent estimation for the next three years, the contribution of tourism to total Employment of the Country during 2009-10, 2010-11, 2011-12 and 2012-13 was 10.17% (4.37% direct and 5.80% indirect), 10.78% (4.63% direct and 6.15% indirect), 11.49% (4.94% direct and 6.55% indirect) and 12.36% (5.31% direct and 7.05% indirect), respectively.**

\*\*\*\*\*



MEMORANDUM No. 61

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 692 dated 04.08.2011 regarding "GRP Railway Station."

On 04 August, 2011 Shri Jeetendra Singh Bundela, M.P., addressed an Unstarred Question No. 692 to the Minister of Railways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways vide O.M. No. 2010/Sec(Spl)/120/6 dated 27 February, 2013 had requested to drop the Assurance on the following grounds:-

"That the Government Railway Police (GRP) is a wing of State Police which functions under the control of respective State Governments. A proposal for setting up of GRP/Chowki at railway station Harpalpur has already been initiated by SP/Railways/Jabalpur for approval of State Government concerned. On receipt of due approval and concurrence, further necessary action will be initiated by concerned GRP authorities. As the issue pertains to State Government concerned, it is, therefore, requested that Committee on Government Assurances may please be approached for closure of above Assurance."

4. The above request for dropping of the Assurance was not acceded to by the Committee at their sitting held on 22 December 2014. The Committee accordingly presented their 10<sup>th</sup> Report (16th Lok Sabha) on 30 April, 2015 and recommended that the Railways should vigorously pursue the matter with the State Government and impress upon them to furnish their approval and concurrence so that GRP/Chowki at Railway Station at Harpalpur could be set up without further delay.

5. However, the Ministry of Railways vide O.M. No. 2011/Sec(Spl)/120/6 dated 01 January, 2021 has stated as under:-

"The issue of setting up of Government Railway Police (GRP) Chowki at Harpalpur (Madhya Pradesh) falls in the domain of State Government concerned. A D.O. letter No. 212/Sec(Spl)/100/6(Part) dated 05.12.2019(copy enclosed) has been issued by Director General/RPF addressed to Director General of Police, Madhya Pradesh with a request to take appropriate action for fulfilment of the Assurance. No further action is in the purview of Ministry of Railways."

6. In view of the above, the Ministry, with the approval of Minister of Railways, has again requested the Committee to drop the above Assurance.

The Committee may reconsider.

DATED:- 06/04/2021  
NEW DELHI

## LOK SABHA

UNSTARRED QUESTION NO.692  
TO BE ANSWERED ON 04.08.2011

## GRP/RAILWAY STATION

†692. SHRI JEETENDRA SINGH BUNDELA:

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) the number of railway stations in the country with no Government Railway Police (GRP) stations/posts;
- (b) whether the Railways propose to open GRP station in such railway stations including Khajuraho and Harpalpur stations under North Central Railway; and
- (c) if so, the details thereof?

## ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(रेल मंत्रालय में राज्य मंत्री)

(SHRI K.H.MUNIYAPPA)

- (a) There are 7083 railway stations over Indian Railways. GRP Thana/Chowkies are functioning from 1051 railway stations. However, each Thana/Chowki has a number of stations in its jurisdiction.

..../2



(b) & (c) Government Railway Police (GRP) functions under the control of respective State Governments and railways bear 50% of the cost. For creation of any GRP unit, proposal is initiated by State Government. On receipt of a proposal Railway consider it on merit. At present there is no proposal for creation of GRP Thana/Chowki at Khajuraho Railway Station. However, Railway Protection Force (RPF) Out Post is already functional at Khajuraho Railway Station. Railway Administration of North Central Railway has sanctioned space for GRP Chowki at Harpalpur Station. Superintendent of Railway Police/ Jabalpur is making efforts to obtain sanction of State Government for establishing GRP Chowki at Harpalpur.

\*\*\*\*\*

Appendix - X

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM No. 63**

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3278 dated 06.12.2016 regarding "Enemy Property".

On 6 December, 2016, Shri T.G. Venkatesh Babu, M.P., addressed an Unstarred Question No. 3278 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.
3. The Ministry of Home Affairs *vide* O.M. F. No. 37/80/2016-FFR(EP) dated 20 December, 2018 had requested the Committee to drop the Assurance on the following grounds:

"The matter pertains to survey of enemy properties. To accomplish this, the Ministry has decided to utilize the services of district authorities to complete the survey. The Ministry has written D.O. letters in October, 2017 to all the district authorities concerned to conduct and complete survey of the enemy properties under their jurisdiction and submit detailed survey report to this Ministry at the earliest. Further, D.O. letters from Home Secretary were issued to all concerned Chief Secretaries on 07.11.2017 and follow up action through subsequent reminders at different levels through letters dated 30.11.2017, 23.01.2018, 08.05.2018, 10.07.2018 and 17.08.2018. To expedite it further the meetings/video conferences were held with the States/UTs during August-December, 2018. It may kindly be intimated that the Ministry has started receiving the Survey Reports and a large number of them are at the submission stage at various level. To review the matter regularly all the concerned States/UTs have also appointed Nodal Officer for enemy properties. Since survey is an ongoing process, its 100% completion will take longer time. Keeping in view the aforesaid steps taken by the Ministry, the spirit of Question/Assurance has been largely fulfilled."

4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 24 January, 2020. The Committee accordingly presented their Twelfth Report (17th Lok Sabha) on 23 September, 2020 and urged upon the Ministry to actively pursue the matter and expedite the fulfilment of the Assurance.



5. However, the Ministry of Home Affairs *vide* O.M. F. No.37/80/2016-EP dated 12, March 2021 has stated as under:-

"At the request of the Ministry of Home Affairs, the State Governments of the respective States/UTs where enemy properties are located, have nominated Nodal Officers for Enemy Property and with their help, 5505 properties have been surveyed so far and survey of the remaining properties is being done. It is pertinent to mention here that many of the properties are disputed and survey of many of them is not possible due to being disputed. However, despite obtaining extensions of time the Ministry is not able to fulfill the said Assurance.

In this connection, it is to be informed that when the said Assurance was given in December 2016, 9406 immovable enemy properties were vested in the Custodian of Enemy Property for India (CEPI). At present the number of enemy properties vested in the Custodian has increased to 12,610 and in future more such properties may fall in this category and the process of vesting of such properties as enemy properties is underway. The process of vesting of enemy property is a quasi judicial process under which all stakeholders are required to be heard. Here, it is also worth mentioning that the survey of the properties is conducted for the purpose of indentifying suspicious enemy properties and also to check whether the enemy properties have been encroached by unscrupulous elements or not. It is also noteworthy that after identifying as enemy properties, the property is vested as enemy property as per the provisions of the Enemy Property Act and the Rules. Further, the property vested as enemy property can also be divested by the competent authority under section 18 of the Enemy Property Act. Hence the survey of enemy properties cannot be final because it is a continuous process."

6. In view of the above, the Ministry, with the approval of the Minister of Home Affairs, has again requested the Committee to drop the Assurance.

The Committee may re-consider.

Dated:- 06/04/2021

New Delhi

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3278**

**TO BE ANSWERED ON THE 06<sup>TH</sup> DECEMBER, 2016/ AGRAHAYANA 15, 1938 (SAKA)**

**ENEMY PROPERTY**

**3278. SHRI VENKATESH BABU T.G:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the total number of properties located, identified and under encroachment owned by Pakistani, Chinese and other nationals in the country, State-wise;**

**(b) whether the Government has taken any steps to evict all those encroachers of enemy properties; and**

**(c) if so, the details thereof and the legal action taken against the encroachers and the outcome thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) The enemy property State/UT-wise vested in the Custodian of Enemy Property for India is as per Annexure-I.**

**(b) & (c) Appropriate action on encroachment is stipulated under the Enemy Property Act, 1968 and the Rules framed there under. A survey of the enemy properties in this regard is currently underway.**

\*\*\*\*\*

**Annexure- I**

**The total number of State/UT-wise enemy properties of Pakistani and Chinese nationals vested in the Custodian of Enemy Property for India is as under:**

<b>S. No.</b>	<b>State/UT</b>	<b>No. of properties</b>
1.	Assam	70
2.	Andaman	1
3.	Bihar	79
4.	Chhattisgarh	78
5.	Delhi	489
6.	Diu	4
7.	Goa	263
8.	Gujarat	146
9.	Haryana	9
10.	Karnataka	21
11.	Kerala	60
12.	Madhya Pradesh	89
13.	Maharashtra	48
14.	Meghalaya	19
15.	Rajasthan	23
16.	Tamilnadu	36
17.	Telangana	159
18.	Uttar Pradesh	4991
19.	Uttaranchal	50
20.	West Bengal	2794
	<b>Total</b>	<b>9429</b>

**The enemy properties are vested in the Custodian on as-is-where-is basis, and hence, the question of encroachment since their vesting does not arise.**

\*\*\*\*\*



**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 64

Appendix - XI

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 1709 dated 20 December, 2018 regarding "Promotion of Sports" (Annexure-I).
- (ii) Unstarred Question No. 895 dated 07 February, 2019 regarding "Development of Sports" (Annexure-II).

----

The above mentioned Questions were addressed by Shrimati Meenakshi Lekhi M.P., to the then Minister of Youth Affairs and Sports (Department of Sports). The contents of the Questions along with the replies of the Ministers are as given in Annexures I and II.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Youth Affairs and Sports (Department of Sports) *vide* O.M. No. H-11012/5/2019-SP.CDN dated 08 September, 2020 has stated as under:-

" The Department of Sports had been making efforts to bring "Sports" subject into Concurrent List from State List since 1988. But due to lack of consensus among States/UTs, the matter could not move forward as per expectation. Moreover, the above proposal would require amendment of the Constitution. In this scenario, the Department of Sports is of view that fixing any timelines for completing the tasks relating to the proposal is not feasible."

4. In view of this position, the Ministry with the approval of the Minister of State (I/C) of Youth Affairs and Sports has requested the Committee to drop the above mentioned two Assurances.

The Committee may consider.

NEW DELHI

DATED: 06/04/2021

Annexure-I

**GOVERNMENT OF INDIA**  
**MINISTRY OF YOUTH AFFAIRS & SPORTS**  
**(DEPARTMENT OF SPORTS)**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1709**  
**TO BE ANSWERED ON 20.12.2018**

**Promotion of Sports**

**1709. SHRIMATI MEENAKASHI LEKHI:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- a) whether the Government proposes to transfer sports subject from the State List to Concurrent List and if so, the details thereof;
- b) the details of measures proposed to be taken at national level for development of sports in case of such transfer of sports to Concurrent List; and
- c) the details of measures being taken by the Government for increasing the participation of women and youth from tribal areas in sports?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE)**  
**FOR YOUTH AFFAIRS AND SPORTS**  
**[COL. RAJYAVARDHAN RATHORE (RETD.)]**

(a): There is a proposal under consideration of the Government to bring "Sports" under concurrent List from State List. In this regard, the Ministry of Youth Affairs & Sports (Department of Sports) has sought comments from the concerned Ministries/Departments as well as Governments of States/UTs.



**The main objective of shifting "Sports" from State List to Concurrent List is to enable the Central Government to provide for a robust comprehensive framework for sports.**

**(b) & (c): All sports promotional schemes of this Ministry (Department of Sports) are applicable to whole country irrespective of area and gender. However, some schemes of the Ministry have specific component for increasing the participation of women and youth from tribal areas in sports.**

**Continuous efforts are made to increase the participation of women and youth from tribal areas in the sports. The participation of number of girls trainees under SAI Schemes have increased from 3530 (2015-16) to 4031 (2016-17) to 4426 (2017-18). Similarly, the number sportspersons of which majority of them come from rural and tribal areas of the country have increased from 11773 (2015-16) to 13684 (2016-17) to 14907 (2017-18) under SAI Schemes.**

\*\*\*\*\*



GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS & SPORTS  
(DEPARTMENT OF SPORTS)

LOK SABHA  
UNSTARRED QUESTION NO. 895  
TO BE ANSWERED ON 07.02.2019

Development of Sports

895. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- a) the present status of the proposal to bring Sports under Concurrent List from State List;
- b) the measures likely to be taken at national level for development of sports in case the said proposal is passed; and
- c) the measures taken/being taken by the Government for increasing the participation of women and youth from tribal areas in sports?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)  
FOR YOUTH AFFAIRS AND SPORTS  
[COL. RAJYAVARDHAN RATHORE (RETD.)]

(a) & (b): There is a proposal under consideration of the Government to bring "Sports" under concurrent List from State List. In this regard, the Ministry of Youth Affairs & Sports (Department of Sports) has sought comments from the concerned Ministries/Departments as well as Governments of States/UTs.

**The main objective of shifting "Sports" from State List to Concurrent List is to enable the Central Government to provide for a robust comprehensive framework for sports.**

**(c): All sports promotional schemes of the Department of Sports are equally applicable to whole country irrespective of area and gender.**

**However, some schemes of the Ministry have specific component for increasing the participation of women and youth from tribal areas in sports. The Khelo India Scheme being implemented by the Department of Sports have two dedicated verticals, namely, "Sports for Women" and "Promotion of rural and indigenous/tribal games" for encouraging the participation of women and youth from tribal areas respectively. Special Area Games Scheme being implemented by SAI with a view to tap the sports potential amongst the age group 12-18 years available in the tribal, costal, rural and inaccessible areas of the country.**

**Continuous efforts are made to increase the participation of women and youth from tribal areas in the sports by the Department of Sports. As a result, the participation of women and youth from rural and tribal areas of the country has increased under various Schemes of the Department.**

**\*\*\*\*\***



Appendix - XII

**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 65

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 6 dated 02 February, 2018 regarding "Complaints of Sexual Harassment" (Annexure-I).
- (ii) Unstarred Question No. 1256 dated 28 June, 2019 regarding "Internal Complaints Committee" (Annexure-II).

----

The above mentioned Questions were addressed by Various M.Ps., to the Minister of Women and Child Development. The contents of the Questions along with the replies of the Ministers are as given in Annexures I and II.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Women and Child Development *vide* O.M. No. WW-15021/2/2018-WW(e-60163) dated 24 February, 2021 has stated as under:-

"The Government has enacted 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013' (SH Act) with the aim to provide safe and secure work environment to women irrespective of their work status. The Act casts an obligation upon every employer of a workplace to provide a safe and secure working environment free from sexual harassment by constituting Internal Committee (IC) for receiving complaints of sexual harassment at workplace. Similarly, the State Governments are authorised to constitute Local Committees (LCs) in every district to receive complaints from organizations having less than 10 workers or if the complaint is against employer himself.

The Act entrusts the Appropriate Government (that is in relation to a workplace which is established, owned, controlled or wholly or substantially financed by funds provided directly or indirectly by Central Government or Union Territory Administration, the Central Government or by the State Government, the State Government) with the responsibility of monitoring implementation of the Act. The data on the number of cases filed and disposed of in respect of all cases of sexual harassment at workplace is not maintained centrally by Ministry of Women and Child Development and the responsibility to maintain such data rests with the concerned



Ministries/Departments/PSUs etc. of Central Government or the State Governments, as the case may be.

To ensure effective implementation of the Act, the Ministry of Women and Child Development has developed a handbook and a training module around the provisions of the Act. In addition, Ministry of Women and Child Development has issued advisories, from time to time, to all State Governments/ UT Administrations, Ministries/Departments of the Central Government and business associations/ chambers to ensure effective implementation of the Act.

4. In view of this position, the Ministry with the approval of the Minister of Women and Child Development has requested the Committee to drop the above mentioned two Assurances.

The Committee may consider.

NEW DELHI

DATED: 06/04/2021

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO.6  
TO BE ANSWERED ON 02.02.2018

COMPLAINTS OF SEXUAL HARASSMENT

6. SHRI LAKHAN LAL SAHU:  
DR. BANSHILAL MAHATO:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of complaints of sexual harassment filed by female employees in all the Ministries/Departments of the Government during each of the last three years and the current year, Ministry/Institution-wise;
- (b) the details of such complaints and the status of their disposal;
- (c) whether a large number of fake complaints are being filed by female employees to get undue benefit; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

(a) to (d) The information is being collected and will be laid on the table of the House.

\*\*\*\*\*

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 1256  
TO BE ANSWERED ON 28.06.2019

INTERNAL COMPLAINTS COMMITTEE

1256. DR. SHASHI THAROOR:  
DR. SANJAY JAISWAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether all the Central Government Departments and PSUs have constituted Internal Complaints Committees (ICCs) to prevent sexual harassment at workplace, if so, the details thereof and if not, the reasons therefor;
- (b) the total number of sexual harassment complaints filed by employees of departments of the Central Governments before the respective ICCs since 2013;
- (c) whether it is true that ICCs have not completed the investigation into such complaints within the statutorily mandated period and if so, the details thereof along with the number of such pending cases;
- (d) the action taken or being taken against such ICCs of Central Government/ departments that have failed to submit their investigation reports within statutorily mandated period;
- (e) the number of employees of Central Government/departments officials that have been suspended or dismissed on charges of sexual harassment, since 2013; and
- (f) whether the judiciary falls under the purview of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and if so, the details of ICCs in Higher Courts and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) to (f): The information is being collected and will be laid on the table of the House.

\*\*\*\*\*



MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2020-2021)

(SEVENTEENTH LOK SABHA)

SIXTH SITTING

(12.04.2021)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annex, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

**WITNESSES**

**XXXXX**

**XXXXX**

**XXXXX**

**XXXXX**

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider 20 Memoranda containing requests received from various Ministries/Departments for dropping of 26 pending Assurances; and (ii) take oral evidence of the representatives of the Ministry of Housing and Urban Affairs regarding pending Assurances.

2. Thereafter, the Committee took up the said 20 Memoranda (Memorandum Nos. 49 to 68) containing 26 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 15 Assurances as per details given in Annexure-I and to pursue the remaining 11 Assurances as per details given in Annexure-II\* for implementation by the Ministries/Departments concerned.

3.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
4.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
5.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
6.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
7.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
8.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
9.	XXXXXX	XXXXXX	XXXXXX	XXXXXX

*The Committee then adjourned.*

**\* Not related to this Report.**

**Annexure-I**

**Statement showing Assurances dropped by the Committee on Government Assurances (2020-2021) at their sitting held on 12.04.2021.**

<b>Sl. No.</b>	<b>Memo No.</b>	<b>Question/Discussion References</b>	<b>Ministry/Deptt.</b>	<b>Brief Subject</b>
1.	50	USQ No. 2380 dated 05.02.2014	Personnel, Public Grievances and Pensions (Department of Personnel and Training)	Augmentation of Staff Strength of CBI
2.	52	USQ No. 1192 dated 10.02.2020	Education (Department of Higher Education)	Status of Classical Language to Marathi
3.	53	(i) USQ No. 4274 dated 07.08.2014  (ii) SQ No. 61 dated 27.11.2014  (iii) USQ No. 1125 dated 02.03.2015	Railways	(i) Security Personnel in Trains  (ii) Safety and Security of Railway Passengers  (iii) Safety of Passengers
4.	55	USQ No. 2406 dated 26.12.2018	Railways	Abu Road to Ambaji Rail Link
5.	56	USQ No. 2659 dated 03.01.2018	Railways	Semi High Speed Corridors
6.	57	USQ No. 756 dated 20.12.2017	Railways	Creation of GRP Posts
7.	60	USQ No. 1373 dated 24.07.2017	Tourism	Special Police Force for Safety of Tourists
8.	61	USQ No. 692 dated 04.08.2011	Railways	GRP Railway Station
9.	63	USQ No.3278 dated 06.12.2016	Home Affairs	Enemy Property



10.	64	(i) USQ No. 1709 dated 20.12.2018	Youth Affairs and Sports	(i) Promotion of Sports
		(ii) USQ No. 895 dated 07.02.2019	(Department of Sports)	(ii) Development of Sports
11.	65	(i) USQ No. 6 dated 02.02.2018	Women and Child Development	(i) Complaints of Sexual Harassment
		(ii) USQ No. 1256 dated 28.06.2019		(ii) Internal Complaints Committee

MINUTES  
COMMITTEE ON GOVERNMENT ASSURANCES  
(2020-2021)  
(SEVENTEENTH LOK SABHA)  
ELEVENTH SITTING  
(29.09.2021)

The Committee sat from 1100 hours to \_\_\_ hours in Committee Room 'C' Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Dr. Bharatiben Dhirubhai Shiyal

**Secretariat**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendments:-

- (i) Draft Forty-Eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Women and Child Development';

- (ii) Draft Forty-Ninth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Housing and Urban Affairs';
- (iii) Draft Fiftieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (iv) Draft Fifty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports to the Hon'ble Speaker at the earliest as the term of the Committee is coming to an end soon and the House is not in session.

XXXX            XXXX            XXXX            XXXX            XXXX            XXXX

*The Committee then adjourned.*